

19/10/1994

D.A. No. 572 of 1988

Hon'ble Mr. T.L. Verma, J.M.

Hon'ble Mr. K. Muthukumar, A.M.

None for the applicant. Sri Ashok Mohiley

counsel for the respondents. If none appeared on the next date also, this case shall be dismissed in default.

List this case on 13.12.1994 for hearing.

OIR
No OA has been filed
so far.

12/12/94.

W
A.M.

SK
J.M.

am/

13.12.94 Hon-Mr Justice B.C. Saxena, VC
Hon-Mr K. Muthukumar AM

When the case was called out today none appeared on behalf of the applicant. From the order sheet, we find that on the previous consecutive dates none has appeared for the applicant. On the last date viz 19.10.94 it has been indicated that if no one appeared on behalf of the applicant, the case shall be dismissed in default. The OA is accordingly dismissed in default for non-prosecution.

In view of the facts of the present case it also appears to us that the OA has been rendered inoperative by lapse of time. On that count also, the OA is liable to be dismissed.

JS
AM

Boh
VC